

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-826/ND/2018

In the matter of:

One Two Three Greetings (India) Pvt. Ltd.**Applicant**
Vs.
Feel Free Solutions Pvt. Ltd.**Respondent**

Under Section: 9 of IBC Code, 2016.

Order delivered on 09.08.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. S. P. Singh Chawla, Adv.
For the Respondent : Mr. Sarthak Ghoukrokta, Adv.

ORDER

Learned counsel for the respondent undertakes to file Vakalatnama within three days and reply within 10 days, with the copy in advance to the other side. Rejoinder, if any, within five days. All the copies should be served in advance to the other side. As stated by the counsels of both sides, let the parties explore the possibility of settlement. For further consideration on 11.09.2018.

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

